

Protection and Preservation of Property /Imminent Damage Protection Clause

It is hereby understood and agreed, subject otherwise to the terms, conditions and exclusions of the Policy and endorsed hereon, that in case of actual or imminent physical loss or damage of the type insured against by this Policy, this Policy is extended to cover the expenses incurred by the Insured in taking reasonable and necessary actions for the temporary protection and preservation of property insured hereunder, which expenses shall be added to the physical loss or damage otherwise recoverable, if any, under the Policy and be subject to the applicable deductible without increase in the limit provisions contained in this Policy.

The expenses so incurred shall be borne by the Insured and The Company proportionally to the extent of their respective interests. The Company's portion of such expenses shall be limited to the extent that such expenses reduce loss which would otherwise be payable under this Policy.

The indemnity provided herein shall be subject to the limit of indemnity as specified in The Schedule.